

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'FRIDAY-A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No. 156/Del/2020
Assessment Year : 2013-14**

**Dharambir,
Goriawas, Nanu Kalan,
Pataudi,
Gurgaon, Haryana-122414
(PAN : CBYPD2323J)
(Appellant)**

**Vs. ITO, Ward-54(3),
Rewari**

(Respondent)

Appellant by : Sh. Jitin Singhal, Adv.
Respondent by : Ms. Rakhi Vimal, Sr. DR

Date of hearing : **11.09.2020**
Date of pronouncement : **11.09.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2013-14 is directed against the order of Ld. CIT(A), Rohtak dated 31.10.2019.

2. Ld. Counsel for the assessee vide email dated 03.09.2020 has requested for withdrawal of the appeal filed by the assessee and stated that assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 11th September, 2020.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

